## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3830
ANSWERED ON:06.08.2014
ADMISSION IN PRIVATE SCHOOLS
Chhotelal Shri ;Muddahanumegowda Shri S.P.;Patel Shri Devji Mansingram;Singh Shri Sunil Kumar

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints regarding non-admission of students from poor as well as SC/ST families in private schools thus allegedly violating the Right of Children to Free and Compulsory education in the country;
- (b) if so, the action taken by the Government against such schools State-wise including Jharkhand, Uttar Pradesh and Rajasthan;
- (c) whether the Government is considering to set up monitoring committees and to include public representatives in these committees to address such issues; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): Complaints regarding non-admission of children under section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 are received from time to time and are referred for remedial actions to the State Government concerned, as the State Government are the appropriate government in the matter. Local grievance redressal mechanisms have already been set up by the State Governments under the RTE Act, 2009 and the State Commission for Protection of Child Right (SCPCR) at the State level and the National Commission for Protection of Child Right (NCPCR) at the national level, also redress grievances with regard to the implementation of the RTE Act.